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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

SC No. 821/17
FIR No. 240/2017
U/s 302/364/120B/34 IPC
PS: Mayur Vihar

State Vs. Sandeep Kumar Sharma

25.06.2020

Present:- Sh. Roop Ram Sarwal, Ld. Counsel for applicant/
accused in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

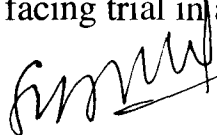
Conduct report of the applicant/ accused received
from Jail.

Arguments heard on the application u/s 439 Cr.P.C.
moved on behalf of the applicant/ accused Sandeep Kumar Sharma
for grant of interim bail.

It was submitted by the Ld. Counsel for the applicant/
accused that applicant/ accused is in JC since 09.10.2017 and his
mother is not keeping well. It was also submitted that due to
Covid- 19 Pandemic the applicant/ accused be granted interim bail
to take care of his ailing mother.

The application was opposed by Ld. Addl. PP on the
ground that the applicant/ accused is involved in a case of murder
and therefore, he does not deserve bail.

The applicant/ accused is facing trial in a murder case.



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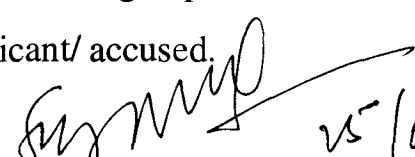
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State Vs. Sandeep Kumar Sharma

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He is stated to be in JC since 09.10.2017. As per the report received from the Jail the conduct of the applicant/ accused Sandeep Kumar Sharma son of Shri Ramveer Sharma is 'Good'. The case is covered under the guidelines of the High Powered Committee of the Hon'ble Delhi High Court. Hence, I am of the considered opinion that it would be in the interest of justice to grant interim bail to the applicant/ accused Sandeep Kumar Sharma son of Shri Ramveer Sharma for a period of 45 days from the date of his release and on his furnishing a personal bond/ surety bond in the sum of Rs.30,000/-. Surety bond accepted till 09.08.2020.

The application stands disposed off, accordingly.

Copy of this order be sent to the Jail Superintendent for information through e-mail and accused Sandeep Kumar Sharma son of Shri Ramveer Sharma shall be released by the concerned Jail Superintendent after obtaining a personal bond in the sum of Rs. 30,000/- from the applicant/ accused.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/25.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 383/2019
U/s 186/353/307/34 IPC & 25/27 Arms Act
PS: Pandav Nagar
State Vs. Seikh Saifuddin @ Manirul

25.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Mohd. Iliyas, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

SI Rahul Singh in person.

Arguments heard.

The applicant/ accused Seikh Saifuddin @ Manirul is seeking interim bail on the ground of illness of his mother. Along with the application one ultra sound investigation dated 03.06.2020 and one OPD slip dated 02.06.2020 of Babu Jagjeewan Ram Hospital Jahangir Puri are attached. No recent document regarding the ailment of the mother of the applicant/ accused has been attached with the application. In the application, it is stated in Para No. 13 that mother of the applicant/ accused is hospitalized. On



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FIR No. 383/2019
U/s 186/353/307/34 IPC & 25/27 Arms Act
PS: Pandav Nagar
State Vs. Seikh Saifuddin @ Manirul

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asking, the Ld. Counsel for the applicant/ accused submitted that the mother of the applicant/ accused is not hospitalized. The applicant/ accused is directed to supply the recent medical documents regarding the treatment of his mother and also the dates/ period when his mother was hospitalized and where she was hospitalized, to SI Rahul Singh who shall verify the same. SI Rahul Singh shall also submit the report regarding the ailment of the mother of the applicant/ accused and her present health status report.

Put up on 27.06.2020.

Copy of this order be sent to Police Station concerned through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/25.06.2020